

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 11438/2024

[Arising out of impugned final judgment and order dated 24-07-2024 in A482 No. 22320/2024 passed by the High Court of Judicature at Allahabad]

SURYA PRAKASH SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.275386/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS
IA No.275387/2024 - EXEMPTION FROM FILING OFFICIAL TRANSLATION)

Date : 20-01-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. Rishi Malhotra, Sr. Adv.
Mr. Prem Malhotra, AOR
Mr. Shivaansh Maini, Adv.
Ms. Ansuiya, Adv.

For Respondent(s) :

Mr. Anuroop Chakravati, Adv.
Mrs. Rachna Gupta, AOR
Mr. Anil Kumar Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Notwithstanding the notice is served upon the second respondent on more than one occasions, she has chosen to remain absent. Hence, leave granted.

Interim relief granted by this Court on 30th August, 2024 to continue till the final disposal of this appeal.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER